

**Central Administrative Tribunal
Principal Bench**

R.A. No. 16/2008

In

OA No. 35/2003

New Delhi this the 21st the day of April, 2008

**Hon'ble Shri Shanker Raju, Member (J)
Hon'ble Shri J.P. Shukla, Member (A)**

1. Union of India, through
The General Manager,
Northern Railway, Baroda House,
New Delhi.
2. The Chief Claims Officer,
NDCR Building, State Entry Road,
New Delhi.
3. The Chief Commercial Manager,
Baroda House, New Delhi.

-Applicants.

-V E R S U S-

Gopendra Kalra,
Aged about adult,
S/o Late Shri Moti Ram Kalra,
26-A, Adarsh Nagar, Alambagh,
Lucknow.

-Respondent.

O R D E R (Circulation)

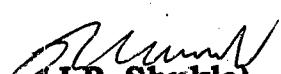
Shri Shanker Raju, Member (J):

This Review is directed against an order passed on 8.1.2008.

The ground of review is that the decision of the Apex Court in

Union of India & Ors. V. P.O. Abraham & Ors. (CA No. 8904/1994) where the constitutional validity of Para 228 of Indian Railway Establishment Manual Volume-I has been upheld, has not been taken into consideration.

2. In our considered view, as the wrong was committed by the respondents, the penalty had been set aside. Facts are distinguishable. No error apparent on the face of the record is found to warrant any interference. R.A. is dismissed in circulation. No costs.


(J.P. Shukla)
Member (A)


(Shanker Raju)
Member (J)

*copy of order
dated 23-4-2007
forwarded
B.G.L.*